

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-101
IA-5128/2020 in
IB-22/ND/2018

IN THE MATTER OF:

Oriental Bank of Commerce

Vs.

Shekhar Resorts Ltd & Ors.

...FINANCIAL CREDITOR

..RESPONDENT

SECTION

U/s 7 IBC Code, 2016

Order delivered on 22.01.2021

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA,

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC :

For the Respondent/CD :

For the Intervener

: Mr. Vishwendra Verma, Advocate for Ex-promoter

ORDER

IA-5128/2020 :

Counsel for the Monitoring Committee is present. Counsel Namely, Mr. Vishwendra Verma is present on behalf of the Respondents. One of the Respondent Mr. Krishan Kumar Sharma has also caused appearance. However, Mr. Chander Shekhar and Mr. Naresh Kumar did not cause appearance. The Respondents are directed to file the Personal Bond for a sum of Rs.Two Lakhs each by giving the Bank details including the IFSC Code and Account number. The Personal Bond shall be filed before 29th January, 2021 and the matter will be mentioned by the Counsel for the Respondents for recalling the Warrants.

Coutd

The Counsel for the Applicant/Monitoring Committee is directed to provide a copy of the Application and the documents to the Counsel for the respondents. Counsel for the Respondents is directed to file reply before 3rd of Feb, 2021. In case the documents are provided by the respondents, the same shall be submitted to the Court Officer, Bench-III, New Delhi during the Office hours in a Sealed Cover.

List the matter on 3rd February, 2021.

- Sd-

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

- Sd-

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

Surjit (Court-III)

22.1.2021

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